

using software developed by IAF. An Automation Cell have been set up by IAF to digitize, automate and reengineer various operational, maintenance and administrative tasks of IAF with an aim to bring transparency and accountability. IHQ MoD (Navy) has also commenced centralized online recruitment of Naval Civilians to lead a fair and transparent recruitment process.

In addition to the above measures, installation of biometric attendance system; implementation of IT to monitor workflow, pendency of cases and achievements of results; Performance Management System (PMS) to improve individual performance; online recruitment portal have been undertaken.

#### **Infiltration by terrorists**

1141. SHRI VIJAY PAL SINGH TOMAR: Will the Minister of DEFENCE be pleased to state:

- (a) whether it is a fact that the cases of infiltration by terrorists into India with the help of Pakistani soldiers have risen in the last one year;
- (b) if so, the details of the incidents that have come to the notice of Government in the past one year; and
- (c) the details of the terrorists killed and wounded in the encounters between the Indian Army and terrorists and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHRIPAD YESSO NAIK): (a) to (c) Yes, Sir. There have been 138 cases of infiltration by terrorists along Line of Control/International Border during the year 2019.

Due to concerted and synergized efforts of security forces, 157 terrorists were neutralized in the year 2019 in Jammu and Kashmir.

#### **Action taken against sale of defence personnel uniform pattern**

1142. SHRI A. VIJAYAKUMAR: Will the Minister of DEFENCE be pleased to state:

- (a) whether the sale of defence personnel uniform pattern is banned in the country;

- (b) if so, the details thereof and the reasons therefor;
- (c) whether any action has been taken against those involved in sale of defence personnel uniform pattern; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHRIPAD YESSO NAIK): (a) to (d) Section 140 and Section 171 of the Indian Penal Code impose certain penalties/punishments on wearing of Armed Forces uniform by unauthorised persons.

Sale of Defence personnel uniform in Cantonment bazars and authorised shops in other military stations are to be made to defence personnel only.

All lower headquarters have been instructed to approach security forces/agencies that have been found to be defaulting on instructions of not wearing defence personnel uniform, to desist from doing so. In case of non compliance of instructions, necessary measures are to be taken to prevent its misuse or unauthorised usage.

#### **Procurement of armoured fighting vehicles**

1143. DR. AMAR PATNAIK: Will the Minister of DEFENCE be pleased to state:

- (a) whether there is a proposal before Government for the induction of Armoured Fighting Vehicles (AFVs) for the Indian Army, if so, the details thereof;
- (b) whether Government is committed to purchasing of the AFV requirement only through the Buy Indian — IDDM (Indigenously Designed, Developed & Manufactured) route under the Defence Procurement Procedure, if so, the details thereof; and
- (c) the details of combat systems procured over the last three years through the Buy Indian-IDDM route?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHRIPAD YESSO NAIK): (a) to (c) Capital acquisition of defence equipment including Armoured Fighting Vehicles (AFVs) is carried out as per the extant Defence Procurement Procedure (DPP). Procurement of any Defence platform/system is based on the operational necessity of the Defence Forces and the capability desired to meet the security challenges. An